

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3201 of 2020

Dablu Kumar @ Dablu Kumar Verma Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Ashish Kumar, Advocate

For the State : Mr. Ranjit Kumar, APP

02/ 09.09.2020 Heard learned counsel for the parties through V.C.

2. As prayed for by learned counsel for the petitioner, the defects as pointed out by the office, are hereby ignored for the time being.

3. The petitioner is apprehending his arrest in connection with Tandwa P.S. Case No.212 of 2018, registered for the offence under Sections 420/ 467/ 468/ 471/ 120(B) of the Indian Penal Code, pending in the court of learned Chief Judicial Magistrate, Chatra.

4. The learned counsel for the petitioner submits that petitioner is mere a paid employee having salary of Rs.7500/- only per month and the allegation as alleged is misconceived and malicious. The role of the petitioner is simply to see the Hywa vehicles belonging to Vedanta are reporting to the Kanta Ghat and are lifting coal as per the papers available to them. He further submits that Vedanta is a company which has got coal linkage with the Amrapali Project Tandwa whereby and whereunder it is allowed to lift coal. He further submits that immediately after coming to know about the accountancy problem in the loading of the coal after it was detected the petitioner immediately informed his superiors who without giving any second thought deposited the cost of the over dispatched coal amounting to 161.750 MT Coal through RTGS on 04.01.2019 itself. In view of the

aforesaid facts and circumstances, the petitioner deserves to get relief from this Court.

5. Learned APP for the State opposed the prayer for anticipatory bail.

6. Taking into consideration the overall circumstances, I am inclined to allow this application, the petitioner, named above, is directed to surrender in the court below within four weeks from today and in the event of his arrest/surrender, the court below is directed to enlarge him on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of learned C.J.M, Chatra, in connection with Tandwa P.S. Case No.212 of 2018, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Deepak Roshan, J.)

Pramanik/